

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 252/2025
(I.A. No. 486/2025 & I.A. No. 487/2025)

Mr. Vibhu Satpaul & Ors.

Applicant (s)

Versus

M/s EMARR India Ltd. & Ors.

Respondent (s)

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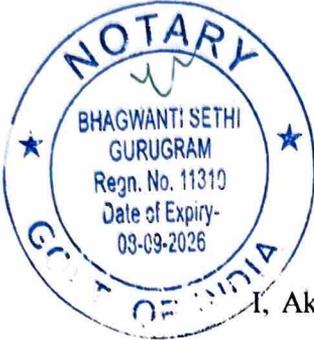
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**Reply by way of affidavit of Akansha Tanwar,
Regional Officer on behalf of Respondent No. 4
i.e. Haryana State Pollution Control Board in
compliance of order dated 18.07.2025**

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurgaon North, do hereby solemnly affirm and state as under:

1. That Hon'ble NGT vide its Order dated 18.07.2025 impleaded the Haryana State Pollution Control Board (hereinafter referred as HSPCB) as Respondent No. 4 in the instant matter.
2. That applicant has raised a grievance about construction being raised by respondent no.1 in Zone-1 and Zone-6 of the project namely "Marbella" situated at Sector 65-66, Gurugram, Haryana in said OA. Learned Counsel for the applicant is that environmental clearance was issued to respondent no.1 for residential plots and for construction of villas. He has referred to six monthly report on page no. 290 and relied upon Clause 33 and 34 thereof, in support of the plea that only low-rise villas were permitted to be constructed. Applicant alleges that in violation of the same, respondent no.1 i.e. M/S Emaar India Limited in connivance with respondent no. 2 and 3 has exceeded the limit of construction and now he is constructing the multistorey building instead of low rise villa.
3. That respondent No. 1 has obtained Environmental Clearance from State Environment Impact Assessment Authority (hereinafter referred to as SEIAA) vide No. SEIAA/HR/2013/1523 dated 24.12.2013 for construction of Residential Plotted colony "Marbella" at village Maidawas, Sector 65 & 66, Gurugram having plot area 441385.50 Sqm (109.069 Acres) and total built-up area 453615.98 Sqm. Respondent No. 1 has obtained Consent to Establish (hereinafter referred to as CTE) from the answering respondent vide No. HSPCB/Consent/ :

2821214GUNOCTE1178306 Dated:11/11/2014 which was valid for two years from the date of grant i.e. upto 10.11.2016 which was further extended upto 23.12.2023.

4. That respondent No. 1 has obtained Consent to Operate (hereinafter referred as CTO) from the answering respondent vide No. HSPCB/Consent/ : 329962319GUNOCTO6969297 Dated:10/11/2019 for the period 25.10.2019 to 30.09.2021 which was further renewed to renewed timely by respondent No. 1. Previously, unit has obtained CTO from the answering respondent vide No. HSPCB/Consent/ : 329962324GUNOCTO69755720 Dated:26/07/2024 which is valid upto 30.09.2026.
5. That respondent No. 1 has obtained Environmental Clearance for Expansion-cum-Modification of Residential Plotted Colony "Marbella) from SEIAA vide No. SEIAA/HR/2023/361 dated 08.12.2023 having plot area 382605.99 Sqm (94.544 Acres) and 633820.52 Sqm. Respondent No. 1 has obtained CTE from the answering respondent vide No. No. HSPCB/Consent/ : 329962324GUNOCTE55184912 Dated:17/02/2024 which is valid upto 07.12.2033 i.e. upto validity period Environmental Clearance.

In light of the above submission, it is respectfully submitted that this answering Respondent i.e. HSPCB, shall abide by any order (s) or direction (s) passed by this Hon'ble Tribunal in the instant and render justice.



[Handwritten Signature]

Deponent

Verification:

Verified at Gurugram on ¹⁵.....day of December, 2025 that contents of the Para No. 1 to 5 are true and correct to the best of my knowledge as per information derived from the official record. Nothing material has been concealed therein.

[Handwritten Signature]

Deponent

